CP-331/2002 in OA-958/2001

New Delhi this the 9th day of December, 2002

Hon'ble Sh. S.A.T. Rizvi, Member(A) Hon'ble Sh. Shanker Raju, Member(J)

Sh. Subhash Chander Pandey, S/o Sh. Suresh Chander Pandey, C/o Sh. Sant Lall, Advocate, R/o C-21(B) Multan Nagar, Delhi-56.

Petitioner

(through Sh. Sant Lal, Advocate)

Versus

Sh.S.C. Dutta Secretary, M.O. Communications, Deptt. of Posts, Dak Bhawan,

New Delhi-1.
Sh. R.K. Mishra,
Sr. Supdt. of Post Offices,
Delhi East Dh. Krishna Nagar, Delhi-51.

3. Sh. B.S. Saini, Asstt. Supdt! of Post Offices, Delhi East Sub Dn. Patparganj, Delhi-91%

Respondents

(through Sh. R.P. Aggarwal, Advocate and Respondent No. 2 in person)

ORDER (ORAL) Hon'ble Sh. Shanker Raju, Advocate

hearing both the parties, we do not find contumacious disobedience on any the part of However, the C.P. is dismissed with respondents. the observation that if the petitioner applies for a proper he would be considered by the respondents as job**ö**, his qualification and in accordance with the relevant rules. Notices are discharged.

(S.A.T Rizvi) Member(A)

(Shanker Raju) Member(J)

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